

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

18. C.P. (IB)-27(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.04.2024**

NAME OF THE PARTIES: Sokrati Technologies Private Limited
V/s
Goqii Technologies Private Limited
Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Shweta Bharti, Adv. Ankita Panikkar and Adv. Jatin Chaddha appeared for the Operational Creditor. Adv. Mudit A. appeared for the Corporate Debtor. Reply has not been filed by the Corporate Debtor though three weeks' time was granted on the last date of hearing. Counsel for the Corporate Debtor seeks more time to file reply. Let the reply be filed within a period of two weeks, failing which, the right to file reply shall be forfeited. List the matter on **15.05.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

10.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)